

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AMUL INDUSTRIES PRIVATE LIMITED**

1.	Name of Corporate Debtor	Amul Industries Private Limited
2.	Date of Incorporation of Corporate Debtor	30.05.1995
3.	Authority Under Which Corporate Debtor Is Incorporated/ Registered	RoC-Ahmedabad
4.	Corporate Identity Number of Corporate Debtor	U14101GJ1995PTC026118
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	2, Aji Industrial Estate, Plot No 332/333, GIDC, Rajkot, Gujarat- 360003
6.	Date of Closure of Insolvency Resolution Process	06.11.2025
7.	Liquidation Commencement Date of Corporate Debtor	06.11.2025
8.	Name and Registration Number of Insolvency Professional acting as Liquidator	Mr. Umesh Harjivandas Ved Registration No.: IBBI/IPA-002/IP-N00136/2017-18/10376
9.	Address and E-Mail of the Liquidator, as registered with the Board	304, Shoppers Plaza-5, Govt Servants Co-Op Hsg Soc, Opp. Municipal Market, C. G. Road, Navrangpura ,Ahmedabad, Gujarat- 380009 E mail Id: umesh@umeshvedcs.com
10.	Address and E-Mail Id to be used for correspondence with the Liquidator	304, Shoppers Plaza-5, Govt Servants Co-Op Hsg Soc, Opp. Municipal Market, C. G. Road, Navrangpura ,Ahmedabad, Gujarat- 380009 E mail Id: - cirpamulindustriespvt@gmail.com
11.	Last date for submission of claims	05.12.2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Amul Industries Private Limited on 6th November 2025, under section 33 of the Code.

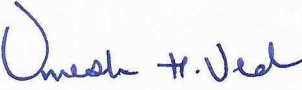
The stakeholders of Amul Industries Private Limited are hereby called upon to submit a proof of their claims, on or before 5th December 2025, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of the code.

Place: Ahmedabad
Date: 11.11.2025


Mr. Umesh Harjivandas Ved
Liquidator –
Amul Industries Private Limited
IP Reg: IBBI/IPA-002/IP-N00136/2017-18/10376
AFA issued by ICSI IIP valid till 31.12.2025